

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 326/MP/2026

Subject : Petition under Regulation 65(7) & (8) of The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 and its amendments from time to time for recovery of unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2023-24 in respect of Nathpa Jhakri Hydro Power Station (NJHPS).

Petitioner : SJVN Limited

Respondent(s) : PSPCL & Ors.

Date of hearing : **4.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Anushree Bardhan, Advocate, SJVN
Shri Ayush Sharma, Advocate, SJVN
Shri Aman Katoch, SJVN
Shri Nishant Thakur, SJVN
Shri Naveen Yadav, SJVN

Record of Proceedings

The matter was called out for hearing '*on admission*'.

2. During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking recovery of unrecovered energy charges due to shortfall in energy generation during the FY 2023-24 in respect of the Nathpa Jhakri Hydro Power Station.

3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

- a) Admit and issue notice to the Respondents;
- b) The Petitioner shall submit the following additional information, after serving a copy on the Respondents, on or before **24.8.2026**:
 - i. *Documentary evidence, including third-party certifications such as from CWC/CEA, to substantiate the claim of reduced inflows during the relevant period;*
 - ii. *Detailed calculations of the Design Energy approved by the CEA in MS Excel format;*



- iii. *The methodology adopted for calculating the daily maximum possible generation for the period FY 2023-24, along with the supporting calculations in MS Excel format;*
- iv. *Detailed correlation of inflows with reservoir levels to substantiate the computation of the claimed shortfall in energy generation;*
- v. *Reason-wise breakup of the claimed shortfall, along with the supporting documents and detailed calculations;*
- vi. *Justifications and reasons for claiming an additional shortfall of 16.16 MW due to Auxiliary Energy Consumption;*
- vii. *Clarification for the difference in FEHS submitted in the petitions against the normative value calculated on Ex-bus saleable energy.*

c) The Respondents shall file their reply to the main Petition as well as additional information furnished by the Petitioner on or before **6.10.2026**, after serving a copy on the Petitioner. The Petitioner may file its rejoinder, if any, on or before **22.10.2026**.

4. The Petition shall be listed for hearing on **12.11.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**